



2026:AHC:180329

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL REVISION No. - 5283 of 2026

Vijay Dubey @ Bablu

.....Revisionist(s)

Versus

State Of U.P. And 2 Others

.....Opposite
Party(s)

Counsel for Revisionist(s) : Vishesh Kumar

Counsel for Opposite Party(s) : Dhawal Srivastava, G.A., Santosh
Kumar

Court No. - 86

HON'BLE PRAVEEN KUMAR GIRI, J.

1. Shri Vishesh Kumar, learned counsel for the revisionist submits that he has preferred the instant criminal revision with the relief which has been mentioned in the prayer clause of the revision.

2. The relief which has been mentioned in the revision is delineated below:-

"It is, therefore, most respectfully prayed that this Hon'ble Court may graciously be pleased to allow this revision and quash the order dated 07.07.2026 passed by the Principal Judge, Family Court Mirzapur in Case No. 571 of 2018 (Hema Dubey versus Vijay Dubey) under section 125 Cr.P.C."

3. Learned counsel for the revisionist submits that against the *ex parte* final order dated 07.07.2026 passed under Section 125 Cr.P.C., the present revision has been preferred.

4. Learned counsel for the revisionist submits that the *ex parte* maintenance order dated 07.07.2026 was not in the knowledge of the revisionist. He further submits that the aforesaid order may be set aside and the matter may be remitted to the concerned court for passing a fresh order after providing opportunity of hearing to the revisionist.

5. Per contra, Shri Shashidhar Pandey, learned A.G.A. assisted the Court and submitted that there is a provision under Section 126(2)

Cr.P.C./145(2) B.N.S.S. for filing an application for recalling the *ex parte* order and the same can be availed before the trial court, therefore, the revision is liable to be dismissed on the ground of maintainability. For ready reference Section 126 Cr.P.C. is being delineated below :-

"126. Procedure.

(1) Proceedings under section 125 may be taken against any person in any district-

(a) where he is, or

(b) where he or his wife resides, or

(c) where he last resided with his wife, or as the case may be, with the mother of the illegitimate child.

(2) All evidence in such proceedings shall be taken in the presence of the person against whom an order for payment of maintenance is proposed to be made, or, when his personal attendance is dispensed with, in the presence of his pleader, and shall be recorded in the manner prescribed for summons-cases:

Provided that *if the Magistrate is satisfied that the person against whom an order for payment of maintenance is proposed to be made is wilfully avoiding service, or wilfully neglecting to attend the Court, the Magistrate may proceed to hear and determine the case ex parte and any order so made may be set aside for good cause shown on an application made within three months from the date thereof subject to such terms including terms as to payment of costs to the opposite party as the Magistrate may think just and proper.*

(3) The Court in dealing with applications under section 125 shall have power to make such order as to costs as may be just."

6. Learned A.G.A. further submits that this aspect has already been decided by this Court in **Criminal Revision Defective No.141 of 2026 (Anup Kumar Vs. Smt. Pratibha Kushwaha and others)** vide order dated 30.03.2026 and a coordinate Bench of this Court in **Criminal**

Revision No.2099 of 2026 (Abhishek Gond vs. State of U.P. and others) vide order dated 01.04.2026, observed that as per Section 126(2) Cr.P.C., against an *ex parte* order passed in an application under Section 125 Cr.P.C., the remedy available to the revisionist is to move an application under Section 126(2) Cr.P.C. before the concerned family court.

7. Accordingly, the revision is **dismissed** at this stage on the ground of maintainability as there is an alternative, efficacious remedy available under Section 126(2) Cr.P.C./145(2) B.N.S.S. for filing an application before the trial court and the revisionist is at liberty to avail the said remedy, if so advised.

(Praveen Kumar Giri,J.)

August 31, 2026

K.Tiwari